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O.A. No. 55 of 2011

S. Rabana Reddy.....Applicant
Vs
Union of India & Ors.....Respondents

Order dated: 13.05.2011

CORAM:

Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. B.S.Tripathy, Ld. Counsel for the applicant and Mr. M.K.Das, Ld. Additional Standing Counsel appearing for the Respondents and perused the records on the question of admission.

During the course of hearing on admission, Ld. Counsel for the applicant brought to my notice that the Respondent-Department while complying with the order of the Hon'ble High Court of Orissa in W.P.(C) No. 12967/2007 vide Annexure-A/4 have not taken into account the grievance of the applicant with regard to providing compassionate appointment in case of similarly situated persons as agitated in paragraph 8 of his representation vide Annexure-A/3 dated 25.11.2010. In the circumstances, Ld. Counsel prayed for a direction to be issued to Respondent-Department to take into account the degree of consideration which they had extended in case of the similarly situated

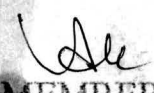
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persons in the matter of providing compassionate appointment to that of the applicant herein and pass a reasoned and speaking order within a stipulated time.

I have considered the submissions made by the Ld. Counsel for the parties. Without having regard to the merit of the case and as agreed to by the Ld. Counsel for the parties, I direct Respondent No. 2 to consider and dispose of the representation of the applicant afresh in keeping with the circumstances under which, according to applicant, the similarly placed persons were provided with compassionate appointment (paragraph 8 of representation, Annexure-A/3), within a period of 60 days from the date of receipt of a copy of this order under intimation to the applicant.

With the above observation and direction, this O.A. stands disposed of. No costs.

Send copy of this order, along with copy of the O.A., to Respondent No.2 for compliance and free copies of this order be also made over to the Ld. Counsel for the parties.


MEMBER (Judl.)

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